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[Shri S. W. Dhabe]

graduates and trade unions also. Now, I have provided for in clause 3 (d): as nearly as may be one-twelfth shall be consisting elected by electorates members...

THE VICE-CHAIRMAN [DR. (SHRI MATI) SAROJINI MAHISHI]: Will the hon. Member be able to conclude in a minute or two?

SHRI S. W. DHABE. It will not be possible.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Then, you may continue next time. Now, we will take up the three Government Bills which had been moved earlier together.

- 1. THE ESTATE DUTY (DISTRIBU-TION) AMENDMENT BILL, 1985
- 2. THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL, 1985

## AND

3 THE ADDITIONAL DUTIES OF EX-CISE (GOODS OF SPECIAL IMPOR-TANCE) AMENDMENT BILL, 1985. --Contd

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Madan Bhatia.

SHRI MADAN BHATIA (Nominated): Madam Vice-Chairman, three Bills are being considered together and one of the Bill is Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985.

I seek this opportunity to put forth to the hon. Minister of State Finance, certain ideas which struck me in the course of the study of the Act. It is known as Additional Duties of Excise Act, 1957, say so, Madam, because I feel that

this Act of 1957 is a very maginficent and a powerful instrument for rationalisation of the system of taxation in one field in which there has been a lot of controversy in the last thirty years.

This particular Act seeks to substitute sales-tax  $b_{V}$ additional excise duty. This Act was conceived in 1957. when the Second Finance Commission was constituted. At that time, held discussions Government with the various State Governments and made them agree that so far as certain specified goods of special importance which figured in the daily life of the Indian people were concer-It would be much better if sales-tax was abolished and was substituted by excise duty, which would be distributed entirely among States. The State Government agreed to this suggestion of the Central Government. It is against this background that a letter was addressed by Central Government to the Second Finance Commission. This letter was in these terms. It was on 26th May, 1957, that this letter was sent and I quote-the letter said:

"The Government of India, in with the State Governconsultation ments have accided that an additional duty of excise should levied on mill-made textiles sugar and tobacco, including manufactured tobacco, in replacement of the sales-tax now levied by the State Governments, the net proceeds being distribution among the States, subject to the present income derived by each of the States, being assured to it. Necessary legislation will be promoted, shortly, for the levy, by the Centre of this additional duty."

The Finance Commission considered the proposals, consulted the State Governments, took into consideration income which the Central Government was earning, from specfied six cles, namely, sugar, tobacco man-made fabric. cotton fabric silk fabric and

woollen fabric and laid nown the principles on which the additional excise duty would be distributed among the States so as to compensate them for the abolition of the sale-tax on these six goods of special national importance.

Thereafter this Act was enacted in 1957. The Objects and Reasons of this Act were clearly enunciated by the Parliament by enacting this particular Act and they were like this. The object of the Bill is to impose additional duties of excise in replacement of the sales taxes levied by the Union and States on sugar, tobacco and mili-made textiles and to distribute the proceeds of these taxes, except the proceeds attributable to Union Territories, the States. This particular Act, I respectfully submit, covered these items which I have already mentioned, which in 1957 the State Governments. and the Central Government concluded were of special national importance. But over a period of 27 years there has been a tremendous change in the nature of the goods which were not of special or national importance in 1957. but have acquired that status during this passage of more than one generation. This question came up for consideration before the hon. Supreme Court in some other context. There one company raised the dispute that the tyre cord fabric is not subject to sales tax and it is subject to the odditional excise duty. This dispute was raised with the State of Rajasthan. State of Rajasthan said that so far as tyre cord fabric is concerned, it is one of the fabrics covered by this particular Act and the second argument that was raised on behalf of the Government was that in any case so far as tyre fabric is concerned, it cannot be described as an article of special importance. The Court considered both the arguments and rejected both the arguments for the purpose of my present submission, which is the second submission. The second argument is important and

what the Supreme Court said with regard to the second argument is very relevant. I shall just read a few lines. It said, it is pointed out that the Statement of Objects and Reasons pertinant to the Act refers to mill made textiles and the submission is that the item in the First Schedule of the Act refers to fabric which affects the man, which finds place in a popular market and is intended for popular use and does not refer to a commodity which caters to the needs of a special category of consumers and is devoted to a particular use only. Now tyre manufacturing industry is of growing importance and has an increasingly important role to play in every day life. That is evident from the overwhelming expansion of automobile traffic promoted by the complex needs of a constantly enlarging The daily life of an average citizen is profoundly affected by the automobile, be it passenger bus or the goods truck or the ubiquitous scooter. Tyres are needed for all in rural areas. Tyres are now coming into use for bullock carts. It is futile to suggest that the tyre plays a less substantial role than other popular commodities in modern life. Therefore, it is but a short step to recognising the status of what goes into the manufacture of a tyre, the rayon, the royon cord fabric as goods of special importance. This is my respectful submission through you, Madam Vice-Chairman, to the hon. Minister of State for Finance that over a period of 27 years there has been so much development in the daily national life of the Indian people that the goods which were not of any particular special or national importance in the daily life of the people have become almost the vital part of daily life of the people today. So it is time for the Central Government to consider in consultation with the State Governments whether this principle of additional excise duty in substitution for sales tax ought not be extended to various other articles also which have become goods of equal special and national importance in the life of the Indian people. I say so, Madam, because the

(Snri Madan Bhatia)

sales tax is one of the most controvercial taxes in the country today. It has been described as cumbersome. which is subject to as one massive evasion, as one which has the ingredients of corruption and as one which some extent, if not to a large extent, is a generator of black money. those goods which can be placed par with the goods which are already covered by this Act inasmuch as they can be brought within the category of goods of special and national importance, are also brought within the ambit of this Act, to that extent it will be a step forward. I know that the Central Government on its own can do nothing because sales tax is a State subject. In 1956 this step was taken after agreement with and in consultation with the State Governments. It is time for the Central Government to consider whether this principle over a period of 27 years can or connot be extended to many more goods.

Thank you.

THE VICE-CHAIRMAN DR. (SHRI-MATI) SAROJINI MAHISHI i would request the Members to be brief as a number of speakers have to be accommodated.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय महोदया, ग्राठवें वित्त श्रायोग की रिपोर्ट पिछली लोक सभा में 24 जुलाई को प्रस्तुत की गई थी ग्रौर उसमें 5 वर्ष के लिए सन 1984 से लेकर के 1989 तक के लिए सिफारिशें की गई थीं। लेकिन भ्रब जो विधेयक हमारे सामने है उसके अनुसार सन् 1984 की सिफारिशें पता नहीं क्यों रोकी जा रही हैं। इसके म्रतिरिक्त जो एक्साइज ड्यूटी है 22 राज्यों के लिए 40 प्रतिशत भाग श्रावंटित किया गया था। यह जो स्रावंटित भाग है ग्रब किसी भी राज्य को देने का प्राव-धान इस विधेयक के हिसाब से नहीं है ग्रौर राज्यों के लिए जो पांच प्रतिशत धन की व्यवस्था की गई थी वह भी लगता है कि इस विधेयक के तहत ग्रंब किसी को नहीं मिलेगी। मेरा यह सुझाव है कि जो ग्राठवें वित्त ग्रायोग की रिपोर्ट है उसकी

पूरः पूरी सिफारिशों को लागू किया जाए ग्रोर 1984-85 के लिए जो कटोती की जा रही है उसको वापिस लिया जाए ग्रौर वित्त ग्रायोग की रिपोर्ट जैसे कि प्रस्तृत की गई है उसी रूप में स्वीकार की जाए।

र्थाः रामेश्वर ठाकर (बिहार) : उपसभाध्यक्ष महोदया, संघ उत्पाद शुल्क (वितरण) संशोधन विधेयक, एवं ग्रति-रिक्त उत्पाद शल्क (विशेष महत्व का माल) संशोधन विधेयक एवं सम्पदा शल्क (वितरण) संशोधन विधेयक, 1985 के ् सम्बन्ध में संक्षेप में ग्रपने कुछ विचार **ग्रा**पके सामने प्रस्तृत करना चाहता हूं । वित्त ग्रायोग की ग्रन्तिम रिपोर्ट के ग्रनसार यह विधेयक सामने लाए गये हैं ग्रीर मैं इन विधेयकों का सहार्दिक समर्थन करता

ग्राठवें वित्त ग्रायोग ने 30 ग्रप्रैल, 1984 की ग्रांतिम रिपोर्ट में यह सिफारिश की है कि जिन उत्पाद शुल्कों को श्रंशों में बांटा जा सकता है उसके शुद्ध आगम में राज्यों का ग्रंश 45 प्रतिशत होना चाहिए। दूसरा सुझाव है कि जिन उत्पाद शुल्कों को ग्रंशों में बांटा जा सकता है उनके शुद्ध स्रागम का 40 प्रतिशत स्रायोग द्वारा सिफारिश किये गये प्रतिशत में राज्यों के बाच वितरित किया जाना चाहिए। ग्रौर उनका म्रांतिम सुझाव है कि जिन उत्पाद शल्कों को स्रंशों में बांटा जा सकता है उनके शद्ध श्रागम का स्रतिशेष 5 प्रतिशत ग्रायोग द्वारा सिफारिश किये गये प्रतिशत में कमी वाले राज्यों के बोच में वितरित किया जाना चाहिए।

यह खुशी की बात है कि केन्द्रीय सरकार ने इन सिफारिशों को स्वीकार किया है ग्रौर तदन्सार 1 ग्रप्रैल, 1984 की ग्रंतिम रिपोर्ट के ग्राधार पर जो योजना चाल है उसे ग्रागे भी चाल रखने का निर्णय लिया है तथा साथ हो साथ 30 अप्रैल, 1984 को जो स्रंतिम रिपोर्ट ग्राई है उसके ग्राधार पर 1 ग्रप्रैल, 1985 से ग्रारम्भ होने वाली चार वर्ष की ग्रवधि के लिए राशि वितरण करने का निर्णय किया है। मैं यह मानता हूं कि स्राठवें

वित्त स्रायोगं की जो सिफारिशें हैं वे प्रगतिशील हैं एवं व्यवहारिक दृष्टि से बहुत हो उपयोगी हैं इससे खासकर जो कमी वाले राज्य हैं उनके विकास के काम में निश्चित ही सहायता मिलेगी।

श्रायोग की सिफारिशों के श्रनुसार सभी संबंधित राज्यों में यथाशीझ वांछित राशि श्रगले वर्ष के प्रारम्भ में मिल जाये तो उससे सप्तम पंचवर्षीय योजना के प्रारम्भिक वर्ष में ग्रपने कार्य को ग्रागे बढ़ाने में सुविधा होगी।

उत्पाद शुल्क हममें से बहुत ऐसा मानते हैं कि प्रायः सरकार अपना राजस्व बढ़ाने के लिए दिनों दिन बढ़ाती जाती है स्रौर इस शुल्क को हम बड़े पैमाने पर लगा रहे हैं। मैं यह निवेदन करना चाहूंगा कि राजस्य शुल्क ग्राज से नहीं बर्लिक प्राचीन काल से ही ग्रा रहा है। खास तौर से प्रारम्भ में मैं एक कौटिनोय ग्रर्थ-शास्त्रम के श्लोक को पढ़ुंगा:

''सुवर्गरजतवञ्रमणिमुक्ताप्रवालाश्वहस्तिपण्याः

सूत्रवस्त्राम्यवृतकंसगन्धभैषज्यशी धुपण्याश्रवत्वा रिंशत्करा : ।

धान्यरसलोहपण्याः शकटव्यवहारिणश्व-

विशक्तराः ।काचव्यवहारिणो महाकारवश्रव

विशंतिकराः ।क्षुद्रकारवो बन्धकीपोषकाश्रव दशकरा:।

काष्ठत्रेगुपाषाणमृदभाण्डपक्कान्नहरितपण्याः पंचकराः ।"

सबका इसमें जिक्र ग्राया है। संक्षेप में इसका ग्रर्थ है कि राजकर में सोना, चांदी, हीरा, मणि, मोती, म्गा, घोड़े ग्रौर हाथी ग्रादि व्यापारिक वस्तुग्रों पर उनकी लागत का पचासवां हिस्सा टैक्स लिया जाये । इसी प्रकार सूत, कपड़ा, तांबा,पोतल,कासा,गंध,जड़ो,बूर्टा, ओर शराब पर चालीसवाँ हिस्सा, गेहूँ, धान ग्रादि अन्न, तेल, घी, लोहा और बैलगाड़ियों पर तीसवाँ हिस्सा, कांच के व्यापारी तथा

बड़े बड़े कारीगरों पर बीसवाँ हिस्सा, छोटे छोटे कारीगरों तथा कुलटा स्त्रियों को घर में रखने वालों से दसवाँ हिस्सा, ग्रौर लकड़ी, वाँस, पत्थर, मिटटी के बर्तन, पकवान तथा हरे शाक स्रादि पर पांचवां हिस्सा सरकारी टैक्स लिया जाय।

मैं निवेदन कर रहा था कि यह प्रार्चान समय से लेकर बाद में मुगल साम्प्राज्य श्रौर ग्रंग्रेजी के साम्प्राज्य के समय तक चलता रहा । लेकिन हाल में उत्पादशुल्क का महत्व बढ गया है । यह इससे जाहिर होगा कि खासकर प्रथम ग्रौर द्वितीय महायुद्ध के बाद से देश स्वतंत्र हुआ और देश में पंचवर्षीय योजनाओं का प्रारम्भ हुआ तब से इसका महत्व बढ गया है ग्रौर इसकी राशि बढ गई है। सन 1920-21 में उत्पाद शुल्क केवल 2.85 करोड़ था जो 1940-41 में 9 करोड़ हुम्रा और 1950-51 में 69 करोड़ हो गया, 1960-61 में 416 करोड रुपये, 1971 में 1758 करोड़, 1979-80 में पांचवी योजना के ग्रंत में यह राशि वढकर 6011 करोड़ हो गई स्रौर छठी योजना के स्रंत में जो सभी समाप्त कर रहे है 31 मार्च, 1985 तक इसमें वित्त मंत्री जी के भाषण के श्रनुसार जो परिवर्तित ग्रांकडे है वे 11168 करोड़ अनुमानित है और अगले वर्ष (1985-86) तक के लिये 12,252 करोड़ राजस्य शुल्क के रूप में प्रस्तावित है । इस प्रकार उत्पादन शल्कका महत्व हमारे राजस्व ग्रांर देश के विकास में बहुत ही है।

इस दिशा में मेरे एक दो सुझाव है इसका महत्व केवल राजस्व के संकलन में नहीं, उत्पादन शुल्क का महत्व हमारे उत्पादन में और देश के विकास में भी बहुत ग्रधिक है । इसलिए ग्रावश्यकता इस बात की है कि हम राजस्व कर को जिस समय संकलन करना चाहते है, देश के विकास के साथ उसका संबंध होना चाहिये ग्रौर इसके लिये एक दीर्धकालीन योजना होनी चाहिये। खास तौर से यह म्रावश्यक हो गया है कि हर साल जो राजस्व लगाये जाते है, कम से कम इसका संबंध पचवर्षीय योजना के साथ

[श्रो रामेश्यर ठाकुर]

होना चाहिये, पांच वर्ष के लिये निर्धारित नीति होनी चाहिये, जैसा कि आठवें वित्त आयोग ने पांच वर्ष के लिये एक निर्धारित राणि राज्यों के लिये कहें। हैं। यदि हम राजस्व के लिये भी पांच वर्षीय योजना बनावें और विशेष परिस्थितिवश हरसाल हम परिवर्तित करें, तो वह श्रेयकर रहेगा।

इसके साथ-साथ यह स्रावश्यक है कि जो छोटे उद्योग हैं और दूसरी स्नाम उप-भोक्ता को वस्तुएं जिसको ग्रावश्यकता अधिक है जिसके इलास्टिसिटी श्राफ डिमाण्ड" जितनी ज्यादा है, ऐसी वस्तुग्रों में ग्रावश्य-कता इस बात को है कि शुल्क कम किये जायें ग्रौर उसका उत्पादन ग्रधिक बढाने का प्रोत्साहन दिया जाय जिससे कि कम दर में ही ग्रधिक राजस्व प्राप्त जिस तरह कि प्रत्यक्ष कर में इस बार किया है प्रत्यक्ष कर में हमने कई करदाता व्यक्तियों ग्रीर कम्पनियों पर कर लगाया गया है, उसकी सीमा कम कर दो गई है इस स्राशा से कि उससे राजस्व यश्रेष्ट प्राप्त होगा। उसी तरह जो खास म्राम लोगों की आवश्यकता की चीजें। उसमें देखें कि किन-किन च जो पर कर कम करें जिससे कि लागत बहुत अधिक नहीं हो जाय । इसके साथ-साथ यह जानकारी मिली है कि विभाग स्वयं विशेषशों के द्वारा उत्पादन शुल्क के विभिन्न पहलुग्रों पर **ग्र**ध्ययन करवा रहा है। ग्रावश्यकता इस बात की है कि ग्रध्ययन करने के बाद इसके लिये एक बहुत ही व्यवहारिक नियम बनाया जाय ग्रौर व्यवहारिकता के श्राधार पर एक दीर्घ कार्ल**ा यो**जना बनाई जाय ग्रंत में मेरा एक सुझाव ग्रौर भी है कि हमारे उत्पादन शुल्क कानून बहुत ही पुराना है। इसमें ग्रब तक के अनुभव के श्राधार पर ग्रौर विशेषज्ञों की सलाह पर एक सविस्तार बनाया जाय जिसमें सारी च जो का प्रावधान किया जाय जो कानुनविद कहते कि विकीकर की जगह शुल्क उत्तरोतर लगाया जाय तथा ग्रन्य जो प्रगतिशील विचार हैं, जिसकी तरफ श्री मदन भाटिया जी ने इशारा किया तथा जिसे भ्रंग्रेजी में वैट पालिसी

कहते हैं, बैल्य ऐडिड टैक्स, उसको भी यदि हम सभी पहलुग्रों पर विचार कर अधिक से स्रधिक लाग कर सकें तो वह उपयोगी होगा । श्रंत में कहंगा कि राजस्व के संबंध में जो नीति है, वह ऐसी होनी चाहिए कि हम इतना श्रधिक न लगायें जिससे **म्राम** लोगों पर म्रधिक भार पडे। इस संबंध में मैं एक उदाहरण देना चाहता ह जो महाभारत में कर के संबंध में कहा गया है। यह बहुत ही महत्वपूर्ण है। महाभारत के बारहवें खंड के 88.4 के स्लोक में एक महत्व की बात यह कही गई है कि "राजकर ऐसा होना चाहिये जो प्रजा पर भारस्वरूप सिद्ध न हो । राजा को ग्रपना ग्राचरण उस मधुमक्खी के समान रखना चाहिये जो वृक्षों को बिना कष्ट पहुंचाये, उससे मधु एकवित करती है।"

हम श्राशा करते हैं कि हमारे वित्त मंत्री महोदय श्रगले वर्षों में इस दिशा में श्रीर महत्वपूर्ण कदम उठायेंगे श्रीर इस राजस्व से हमारी सप्तम योजना के क्रियान्वयन में श्रीर देश के विकास में बल मिलेगा।

इन्हीं शब्दों के साथ मैं पृतः इत तीनों विधेयकों का सम्थन करता हूं।

SHRI HANUMANTHAPPA Vice-Chairman, (Karnataka). Madam while initiating the debate on t his subject, my colleague, Mr. Madam Bhatia, has given the detailed history of how the sales tax has been substituted by the additional excise duty with the concurrence of the State Governments. called the attention of the He also Minister to look into it. After years, certain items have already acquired the status of national importance. It is more so when the country is not a small one. It has got about 22 States and Union Territories. have business spread oven in almost all the States. Even after 27 years of this Act, only limited number of items have been included in the Additional Duties of Excise Act. I think some more items can be added to it in view of the multiplicity of the trade as well as the complexity of the sales tax. The sales tax is a State subject. The States have got their own percentage of

system. If a business house has got branches in a number of States, it has to face lot of problems with regard to the sales tax provisions. In this context, the suggestion of my hon. friend, Mr. Bhatia is a worthwhile suggestion which the Government may consider in length at this point of time. There is every necessity of bringing in some more items under the additionrationalise the al dulies of excise and system by eliminating the sales tax which is a complicated one. are a number of loopholes in the existing sales tax system in every State. With these words, I support the three Bills that have been brought forward by the Government arising out of the recommendations of the Eighth Finance Commission under article 280(1) of the Constitution.

The distribution of the. revenues between the Union Government the State Governments has been provided under article 275 of t he Constitu-The founding fathers of the Constitution have deliberated on this issue and came out with a solution as to how these revenues can be shared between the States and the Union Government. Unfortunately, of late. some of our State Government have raised a hue and cry on the Centre State relations for some reason or the other.

The Eighth Finance Commission is a statutory body answerable to the President free from the Government and free from political interference. Those States have no confidence in the statutory bodies which are constituted under the Constitution.

Our own Chief Minister, Mr. Rama-krishna Hegde has started this confrontation. Unfortunately he could not find the solution within the framework of the Constitution which has been tested from the times. He has also started confrontation between the Centre and the States about the distribution

and allocation of funds. I want to put a question accross the floor to my hon. Friends on that side: Did they inink about all these things when they were in power? I want to emphasise this because they have no reasons behinde their argument. They have just started to give pin-prick to the Centre. This is nothing but a populist approach to arouse the peoples emotions to fight with the Centre.

These non-Congress-I State Governments have started unnecessary confrontation with the Centre instead of attending to the developmental works. 1 may mention here that our Constitution has got ways and means to settle all these disputes. Our late Mrs. Indira Gandhi has appointed the Sarkaria Commission to consider all these issues. If any of the items are in ambiguity or doubt they can be referred to the Sarkaria Commission for finding a satisfactory solution. Still the doors open for resolving the issues. But am sorry to find that some State Governments are indulging in unnecessary confrontation with the Centre. These three Bills have been brought forward in accordance with the recommendations of the Eighth Finance Commission—for sharing and distribution of the basic excise duties being 40 per cent among the States and 5 per cent among the deficit States amounting to Rs. 18,920.70 crores as well as the distribution of additional excise duties levied on sugar, tobacco and textiles amounts to Rs. 3318.50 crores. Because of the repealment of the Excise Act, it has become necessary for these amendments. So I support all the three Bills brought by the Government wholeheartedly. Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHAN POOJARI). Madam Vice-Chairman, I heard the views expressed on the three Bills that have been placed before this hon. House for its consideration and passing. I am grateful to the hon. Members for the valuable suggestions that they have made before the House for the consideration of the Government of India. Madam.

[Shri Janardhan Pocjari]

here I may bring to your notice that in the opening speech, I had given in detail the transfer of the shares to the States and also the increase that has taken place because of the mendations of the Eighth Finance Commission. Madam, here again I want to bring to the notice of this august House that the Eighth Finance Commission is statutory body. an independent and There are experts here and after studying the economic condition of the country and the resources that are availgiven their able, they have In the debate that took mendations. place in the Constituent Assembly, the T. T. former Finance Minister, Shri Krishnamachari, who happened to be the Chairman of the Sub-Committee there, made it very clear that the Finance Commission does not create funds and that the Finance Commission only gives the modus or method of distribution of the resources to the States. Now, here the Government as an ecutive has to consider the recommendations and it has to accept the recommendations if they are feasible and desirable.

Now the hon. Member from West Bengal, while making his speech, that is the opening speech from the Opposition side, said that we had not accepted the recommendation of the Eighth Finance Commission to the extent that it had not come into force from the 1st April, 1984. The has been given in my opening speech and the entire Eighth Finance Commission Report was discussed on the floor of the House and the former Finance Minister had given the reply. The hon. Member from the CPI(M) has made a point saying that if the Eighth Finance Commission's recommenda. tions had been accepted from the 1st April, 1984, the States could have got Rs. 1,500 crores more. Now, Madam we have been criticised because they say that since the recommendations have not been accepted by the Government of India, the States have been

put to a loss and they have been deprived of this amount. May I bring to the notice of the hon. Member that the report of the Finance Commission was not available when the budget of the year was formulated. It was submitted only after the budget was framed. And another point I want to make about the alleged loss, national loss. to the States. Here I want to make a time of the formulation point. At the of the Central Budget we had to see the resources available and we had to take into consideration so many other the resources What were available? Have they been distributed? Have they been shared? Have we been able to meet the requirements? was the position when the Budget was presented? Have we deprived ihe States? No. After taking into sideration the resources available what have we done? We have stepped up the Central assistance for States' Plan. And then we have adjusted the overdrafts, overdrafts of the deficit States. What is the involvement? To the tune of Rs. 1290 crores. We have provided it. How have the States formulated their plans? The States have formulated their plan outlays in availmanner considering the resources What have we done? If report had been there before us at the time of formulation of the Budget, taking into consideration the resources constraint, the resources available at that time for the Government of India, if there had been the recommendations of the Eighth Finance Commission before us, we would not have gone in for stepping up the Plan assistance. And we would not have been able to adjust the overdrafts. We would have gone according to the recommendations of the Eighth Finance Commission. Therefore, I say you have not been deprived of the funds. The funds were made available to the State Governments after meeting the genuine requirements. We have done it. Now we have been criticised; we have been accused, saying that we have done anything. No. That is not the correct point. I do not want to bring to the notice of the House what the per-

formance of West Bengal Government was. I do not want to enter into a controversy. Our Finance Minister clearly stated about the performance of the West Bengal Government. What is your contribution during the Sixth Five year Plan? The Plan outlay was Rs. 3500 crores. What was the contribution made by the State Government? What resources have you collected? What were the internal resources? He has clearly stated and it has been made very clear to the House and through this House to the nation what the performance was. Now you are making an accusation that West Bengal has been affected. Your State was not a deficit State before the recommendation of the Eighth Finance Commission. Your State was a surplus State. What was the per capita income of Bihar? Rupees 755. What was the per capita income of West Bengal? Rupees 1247. After adjusting the share of the Central taxes you have become a deficit State whereas Bihar did not become deficit after getting the State's share. Other States have not become deficit States. Because you have become a deficit State you are entitled to get something from the 8th Finance State Commission. Otherwise your would not have got it. Other States would have got it. Your State is occupying the fifth position. You did not tap your resources. What was performance? West Bengal as a State is not a poor State. It is a rich State. It has got resources. But unfortunately the management has been poor there Because of your performance you have become a deficit State in the eyes of the 8th Finance Commission and that is why you are entitled for that. I am not saying this, but there will be somebody who will say that you have done it deliberately. A State which was occupying the 22nd position and which was at the bottom with Rs. 755 per capita income did not become a deficit State Therefore, this is not a question of

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any party. You have made a very effective point that you have commitment Let us not take into consideration party affiliations. Let us take into account national interest. What is happening in Calcutta? Take Calcutta city and compare it with Bombay, Delhi, Bangalore or Hyderabad. Take cleanliness and forget other things. You see the Central Government offices. see other offices. What is the performance? Who is holding West Bengai to ransom? We must be bold. We must have the political will to tackle problem. For that purpose the administration should be very strong. to make it very clear that you have to improve the performance. To improve the situation in the banking when I went from place to place and on surprise visits to see cognit whether bank employees are coming on time, whether they are giving out-Minister Mr. Jyoti put, your Chief Basu, issued a circular even when there was lot of resistance in the banking sector against my surprise visits, that all the employees should be on their seats by 10 o'clock. Even though he belongs to the CPM party he issued that circular. That should be the spirit. Whatever may be the union, so far as discipline is concerned, the administration should be strong.

Therefore, unless you improve your performance I do not think anybody can help you. We have been told that during the last year of the Sixth Plan we have not been able to give you. much. Why was it so? It was because of your performance. Why other States aid not make similar complaints and only West Bengal complained? You exhausted all the assistance within four years and there was nothing for the fifth year. You have exhausted everything and this is the actual position. I do not want to repeat all those things. But I would only like to say that we must show dedication and commitment and we must show improvement in the administration. Then only we can come up to the expectations of the people of this country.

[Shri Janardhan Poojari]

Now, Madam, the honourable member. Shri Madan Bhatia, raised a pertinent question so far as the abolition of Sales Tax is concerned. As you know Madam, and as the House knows, the Tripathi Committee had been appointed and, afterwards, our former Finance Minister held discussions with the Chief Ministers of the various States. Unfortunately, as the honourable Member himself made it very clear, it is a State subject and we can bring about any change only in consultation with the State Governments otherwise, we cannot do it. We cannot impose any views on the State Governments. There also, Madam, I want to bring one thing to the notice of the honourable House, Some of the Opposition Chief Minister. Particularly 1 from West Bengal and Karnataka, and some other States, did not agree to the abolition of this. How can we bring It then? So. even though we are in agreement with the views expressed by Shri Madan Bhatia, we are not in a position to implement that recommendation because it is a State subject and, without the consent of the State Government, we cannot do anything.

Madam, coming to the question of abolition of the Estate Duty, there was a criticism. The Estimates Committee's recommendations were there and there Madam, all the people, Members from the various parties, honourable Members of Parliament had given views and unanimously recommended its abolition saying that it was creating problems, that it was erratic and that it was creating a lot of troubles and that is why we have abolished it.

Madam, I think I have covered all the points. The Eighth Finance Commission's Report also been dishas cussed here thoroughly. Not only that. We have accepted their recommendations. All the recommendations, except the ones I referred to, have been accepted and we are implementing those recommendations through these Bills.

Madam, I commend that the Bills be taken into consideration.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Now the question is:

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted

THE VICE-CHAIRMAN [DR. MATI) SAROJINI MAHISHI]. We shall now take up the clause-by clause consideration of the Bill.

Clause 2 and 3 were added to the Bill. Clause 1, the Enacting Formula the Title were added to the Bill.

SHRI JANARDHAN POOJARI: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN TDR. (SHRIMATI) SAROJINI MAHISHI]: We shall now take up the other Bill. The question is:

"That the Bill further to amend the Union Duties of Excise (Distribution) Act, 1979, as passed by the Lok Sabha, be taken into consideration."

> The motion was adopted.

THE VICE-CHAIRMAN DR. (SHRIMATI) SAROJINI MAHISHI]: We shall now take up the clause-byclause consideration of the Bill.

Clauses 2 to 4 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHAN POOJARI: Madam, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN i DR. (SHRIMATI) SAROJINI MAHISHI]: Now, the question is:

"That the Bill further to amend the Additional Duties of (Goods of Special Importance) Act, 1957, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN THE [DR. (SHRIMATI) SAROJINI MAHISHI]: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the B.l.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI JANARDHAN POOJARI. beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

## THE COMPULSORY DEPOSIT SCHE-ME (INCOME-TAX PAYERS) BILL 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Madam, l beg to move:

"That the Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, as passed by the Lok Sabha, be taken into consideration."

This short and simple Bill has a limited objective. It seeks to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. view to postponing, by one vear only, the repayment of instalment payment of interest due in the financial year 1985-86.

The Deputy Chairman in the chairl

The Compulsory Deposit (Income-tax Payers) Act, 1974, was enacted to provide, in the interest of national economic development, compulsory deposit by certain classes of income-tax payers. The Act criminally enacted, provided for making of compulsory deposits in two financial years, namely, 1974-75 and 1975-76. The Act has been amended from time to time to provide compulsory liability for making deposits in subsequent years, upto and including the financial year 1984-85. Under the Act, the Compulsory posit made or recovered in a financial year is repayable in five equal annual instalments commencing from the piry of two years from the end that financial year together with interest.

In fulfilment of the commitment made by us in our election manifesto, the Government has decided to abolish the scheme of making compulsory deposits by income-tax payers from 1st April, 1985. There would, therefore, be no liability to make compulsory deposits in the financial year 1985-86